

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 114
IA No. 430/JPR/2019
IA No. 14/JPR/2020
IA No. 21/JPR/2020
CA No. 10/JPR/2021
CP No. 195/241(1)/JPR/2019
Under Section 241(1) of
Companies Act, 2013

In the matter of:

Mr. Shanti Lal Maroo

...Petitioner

Versus

M/s American International Health Management Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Prabhansh Sharma, Adv.
For the Respondent : Aditya Vijay, Adv.

ORDER

IA No. 14/JPR/2020

Heard Mr. Aditya Vijay, Adv. appearing on behalf of the Applicant. Mr. Prabhansh Sharma, Adv. appearing on behalf of the Respondent seeks time to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 01.07.2024.

IA No. 21/JPR/2020

Pleadings are complete in this IA. list the IA on 01.07.2024.

CA No. 10/JPR/2021

Sdr

Sdr

Heard Mr. Prabhansh Sharma, Adv. appearing on behalf of the Applicant.
Mr. Aditya Vijay, Adv. appearing on behalf of the Respondent. Pleadings are complete in this IA. list the IA on 01.07.2024.

CP No. 195/241(1)/JPR/2019

Heard Mr. Prabhansh Sharma, Adv. appearing on behalf of the Petitioner.
Mr. Aditya Vijay, Adv. appearing on behalf of the Respondent. Learned counsel for the Respondent is directed to file consolidated reply within 2 weeks with an advance copy to the opposite counsel. List the matter on 01.07.2024.

Sd/-

(Ashish Verma)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

May 09, 2024